

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 27

**IA No.1748/2023, 1734/2023
In**

**CP(IB) No. 239/Chd/Hry/2021
(Admitted)**

Under Section 9, & 60(5), 2016

In the matter of:-

Reem Tanners Pvt. Ltd

...Petitioner/Financial Creditor

Vs.

Drish Shoes Ltd

...Respondent/Corporate Debtor

Present: Mr. Pulkit Goyal, Advocate for the Applicant in IA Nos.1748/2023 and 1734/2023.
Mr. Varun Katyal and Ms. Ekta Chauhan, Advocate for the respondent No.2 i.e. BOI.

IA No.1748/2023

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

In the meantime, learned counsel for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other.

List on 24.08.2023.

IA No.1734/2023

It is stated by the RP that he has e-filed the convenience performa. Let the hard copy of the same be filed within three days. The SRA is directed to file affidavits with regard to the payment of P.F. and gratuity and other issues mentioned in the convenience performa applicable to SRA. A note with the item-wise justification be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 24.08.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 07, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)